

**Annexure II  
(Vide Paragraph 4.1.9)**

UBD.BR.764/B.1-84/85

**NOTIFICATION**

**Sub: Banking Regulation Act, 1949 (As Applicable to Co-operative Societies)-Sections 45 ZC(3) and ZE(4) - Form of inventory to be prepared by cooperative banks while returning articles left in safe custody and permitting the removal of contents of safety lockers**

In exercise of the powers conferred on the Reserve Bank of India by sub-Section (3) of Section 45 ZC and sub-Section (4) of section 45 ZE read with Section 56 of the Banking Regulation Act, 1949, the Reserve Bank of India hereby directs that the inventory to be prepared before returning articles left in safe custody and the inventory to be prepared before permitting removal of the contents of a safety locker, shall respectively be in the appropriate Forms set out as enclosed or as near thereto as circumstances require.

(P.D.Ojha)  
Executive Director

Dated: 29 March 1985

**Form of Inventory of articles left in safe custody with banking company  
(Section 45ZC (3) of the Banking Regulation Act, 1949(AACS))**

The following inventory of articles left in safe custody with \_\_\_\_\_ branch, by Shri/Smt. \_\_\_\_\_ (deceased) under an agreement/receipt dated \_\_\_\_\_ was taken on this, \_\_\_\_\_ day of \_\_\_\_\_ 20 \_\_\_\_\_.

Sr. No.	Description of Articles in Safety Locker	Other Identifying Particulars, if any

The above inventory was taken in the presence of:

1. Shri/Smt. \_\_\_\_\_ (Nominee) OR  
Shri/Smt. \_\_\_\_\_  
(Appointed on behalf of minor Nominee)

Address \_\_\_\_\_ Address \_\_\_\_\_  
Signature \_\_\_\_\_ Signature \_\_\_\_\_

2. Witness(es) with name/s, address/es and signature/s

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I, Shri/Smt. \_\_\_\_\_ (Nominee / appointed on behalf of minor Nominee) hereby acknowledge receipt of the articles comprised and set out in the above inventory together with a copy of the said inventory.

Shri/Smt. \_\_\_\_\_ (Nominee) Shri/Smt. \_\_\_\_\_  
(Appointed on behalf of minor Nominee)

Signature \_\_\_\_\_ Signature \_\_\_\_\_

Date & Place \_\_\_\_\_ Date & Place \_\_\_\_\_

**Form of Inventory of Contents of Safety Locker Hired from Co-operative bank {Section 45 ZE (4) of the Banking Regulation Act, 1949 ( As Applicable to Cooperative Societies)}**

The following inventory of contents of Safety Locker No. \_\_\_\_\_ located in the Safe Deposit Vault of \_\_\_\_\_, \_\_\_\_\_ Branch at \_\_\_\_\_.

\* hired by Shri/Smt. \_\_\_\_\_ deceased in his/her sole name.

\* hired by Shri/Smt.(i) \_\_\_\_\_ (deceased)  
 (ii) \_\_\_\_\_ Jointly  
 (iii) \_\_\_\_\_

was taken on this \_\_\_\_\_ day of \_\_\_\_\_ 20\_\_.

Sr. No.	Description of Articles in Safety Locker	Other Particulars, if any	Identifying

For the purpose of inventory, access to the locker was given to the nominee/and the surviving hirers, who produced the key to the locker. by breaking open the locker under his/her/their instructions.

The above inventory was taken in the presence of:

1. Shri/Smt. \_\_\_\_\_ (Nominee) \_\_\_\_\_  
 Address \_\_\_\_\_ (Signature)

or

1. Shri/Smt. \_\_\_\_\_ (Nominee) \_\_\_\_\_  
 Address \_\_\_\_\_ (Signature)

and

Shri/Smt. \_\_\_\_\_

Address \_\_\_\_\_ (Signature)

Shri/Smt. \_\_\_\_\_ Survivors  
 Address \_\_\_\_\_ (Signature) of joint hirers

2. Witness(es) with name, address(es) and signature/s:

\* I, Shri/Smt. \_\_\_\_\_ (Nominee)

\* We, Shri/Smt. \_\_\_\_\_ (Nominee), Shri/Smt. \_\_\_\_\_ and Shri/Smt. \_\_\_\_\_

the survivors of the joint hirers, hereby acknowledge the receipt of the contents of the safety locker comprised in and set out in the above inventory together with a copy of the said inventory.

Shri/Smt. \_\_\_\_\_ (Nominee) Shri/Smt. \_\_\_\_\_ Survivor)

Signature \_\_\_\_\_ Signature \_\_\_\_\_

Date & Place \_\_\_\_\_ Date & Place \_\_\_\_\_

Shri/Smt \_\_\_\_\_  
(Survivor)

Signature \_\_\_\_\_

Date & Place \_\_\_\_\_

(\* Delete whichever is not applicable)